

ITEM NO.7

COURT NO.14

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 3077/2024

(Arising out of impugned final judgment and order dated 19-01-2024 in CRM No. 59508/2023 passed by the High Court Of Judicature At Patna)

AJMAL

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

( IA No. 54200/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 15-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Shyam Manohar, ( Arguing Counsel ), Adv.  
Ms. Kiran Pandey, Adv.  
Ms. Mohini Kumari, Adv.  
Ms. Isha Yadav, Adv.  
Ms. Manju Jetley, AOR

For Respondent(s) Mr. Sahil Bhatia, Adv.  
Mr. Manish Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Mr.Sahil Bhatia, learned counsel appearing for the State of Bihar seeks time to file a detailed counter affidavit.

Let such counter affidavit be filed within four weeks.

Rejoinder thereto be filed within four weeks thereafter.

List on 30.08.2024.

Interim protection granted by this Court shall continue till the next date of hearing.

(NIRMALA NEGI)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)